

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.611/97

Friday, this the 6th day of June, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR AM S IVADAS, JUDICIAL MEMBER

KV Suresh,
Casual Labourer,
Alathur Telephone Exchange,
Alathur Sub Division.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

The Sub Divisional Engineer,
Telecommunications,
Palakkad.

- Respondent

By Advocate Mr James Kurian, ACGSC

The application having been heard on 6.6.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant who submits that he is a Casual Labourer
working in the Telecom Department states that though he has
been working from 8.2.97 onwards he was not issued with any
certificate or identity card. He made a representation A-2
in this behalf on 17.2.97, but there has been no response

from the respondents. He prays that the respondents may be directed to issue the casual mazdoor identity card and certificate of work and to consider the applicant for temporary status in his turn.

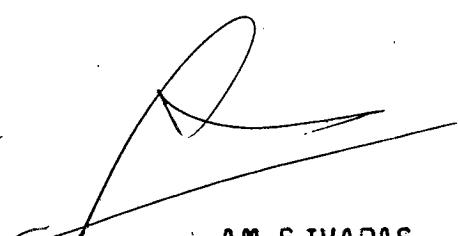
2. Though respondents have been given time from 1.5.97 to file a statement, no statement has been filed so far. When the matter came up for admission today, learned counsel for respondents is also not present. Learned counsel for applicant submitted that he will be satisfied if A-2 representation is directed to be disposed of by the respondents.

3. Subsequently the learned counsel for respondents appeared and submitted that he has no objection to the representation being disposed of.

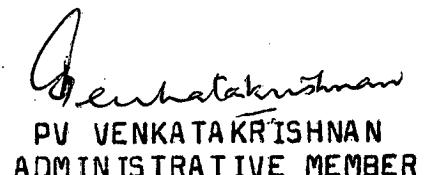
4. We accordingly direct the respondents to consider A-2 representation and pass appropriate orders within a month of today. Application is disposed of as aforesaid.

No costs.

Dated, 6th June, 1997.



A M SIVADAS
JUDICIAL MEMBER



P V VENKATA KRISHNAN
ADMINISTRATIVE MEMBER

LIST OF ANNEXURE

Annexure A2: True copy of the representation
dated 17.2.1997 submitted by the
applicant to the respondent.
